

deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 11th July, 1991."

The Motion was adopted

MR. SPEAKER Now we shall take up Private Members Business

(Interruptions)

DR. LAXMI NARAYAN PANDEYA (Mandsaur). What about Matters under Rule 377? *(Interruptions)*

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, I am on a point of order. The point is that before further discussion on Motion of Thanks on the President's Address was taken up, you were kind enough to observe that matters under Rule 377 would come after that business is over. Naturally this is pending now.

MR. SPEAKER That is not a point of order. I rule it out. I said that if there was time we would take it up. Now, it will be taken up tomorrow. The Private Members' Bills are to be introduced.

15.57 hrs.

Constitution (Amendment) Bill*

(Amendment of Articles 74 and 163)

[English]

SHRI GEORGE FERNANDES (Muzaffarpur): I beg to move for

leave to introduce a Bill further to amend the Constitution of India

MR. SPEAKER The question is "That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI GEORGE FERNANDES I introduce the Bill

15.57½ hrs.

Constitution (Amendment) Bill

(Amendment of Article 26)

[English]

SHRI GEORGE FERNANDES (Muzaffarpur) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR. SPEAKER The question is "That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI GEORGE FERNANDES I introduce the Bill

15.58 hrs.

Special Protection Group (Amendment) Bill*

(Amendment of Long Title etc.)

[English]

SHRI PAWAN KUMAR BANSAI (Chandernagore) I beg to move for leave to introduce a Bill to amend the Special Protection Group Act 1988

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Special Protection Group Act, 1988”.

The motion was adopted.

SHRI PAWAN KUMAR BANSAL : I introduce the Bill.

15.58½ hrs.

Delimitation (Amendment) Bill*

(Amendment of Section 9)

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move for leave to introduce a Bill to amend the Delimitation Act, 1972.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Delimitation Act, 1972”.

The motion was adopted.

SHRI PAWAN KUMAR BANSAL : I introduce the Bill.

15.59 hrs.

High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill*.

[English]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : I beg to move for leave to introduce a Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly”.

The motion was adopted.

SHRI SANTOSH KUMAR GANGWAR : I introduce the Bill.

15.59½ hrs.

Constitution (Amendment) Bill*

(Amendment of the Preamble, Etc.)

[English]

SHRI RAM NAIK (Bombay-North) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI RAM NAIK : I introduce the Bill.

16.00 hrs.

Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill*

[English]

SHRI RAM NAIK (Bombay North) : I beg to move for leave to

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